



THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-24/1989/5044/1A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Soneka Bora,
Special Judge, CBI, Addl. Court No. 1
Assam, Chandmari, Guwahati.

Dated Guwahati the 3rd September, 2019.

Sub: **Casual leave.**

Ref:- Your letter No. SPL/CBI-I/ESSTT/IV/21-2012/861/E dtd. 30.08.2019.

Madam,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 31.08.2019, has been granted/rejected.

The Special Judge, CBI, Assam, Addl. Court No.2, Chandmari, Guwahati and in his absence, Special Judge, CBI, Assam, Addl. Court No 3, Chandmari, Guwahati shall remain in charge of your Office and Court in your absence.

Yours faithfully,

sdl-

JT. REGISTRAR (VIGILANCE)

5049

Memo NO.HC.VII-24/89/5045-1A, dated 3.9.19

Copy to:

1. The Special Judge, CBI, Assam, Addl. CBI Court No.2, Guwahati.
2. The Special Judge, CBI, Assam, Addl. CBI Court No.3, Guwahati.
3. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

sd/s